

O.A. 803/2000

27.7.2000

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiq Uddin, J.M.

Sri A. Saxena for the applicant. He has filed the application for a direction to the respondents to allow the applicant to join on the post of Khalasi.

The learned counsel has mentioned that all the formalities have been completed and that another candidate who is at serial No. 30 while the applicant is at serial No. 27 has been allowed to join but the applicant has not so far given the order of appointment.

We consider it expedient to direct the respondents at the stage of admission ~~to~~ ^{to} consider the representation of the applicant for permitting him to join and in case the respondents do not allow him to join they should give a reasoned and speaking order on the representation within a period of six weeks from the date of receipt of a copy of this order along with a copy of the representation of the applicant.

The O.A. stands disposed of in these terms.

J.M.

A.M.

Nafees.